

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.82/TT/2022  
Along with I.A No. 13/2022**

Subject : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period in respect of MSETCL owned transmission lines/system conveying electricity to other States.

Date of Hearing : 6.4.2023

Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Maharashtra State Electricity Transmission Limited (MSETCL)

Respondents : Power Grid Corporation of India Ltd. (PGCIL) and others

Parties present : Shri Mahesh Shinde, Advocate, MSETCL  
Shri Abhijeet Kr. Pandey, KPTCL  
Shri Raman Kr. Singh, KPTCL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that pursuant to directions of the Commission vide Record of Proceedings (RoP) dated 24.11.2022, the Petitioner vide affidavit dated 14.2.2023 has filed the additional information sought by the Commission.

2. The learned counsel appearing on behalf of Karnataka Power Transmission Company Ltd. (KPTCL), Respondent No. 5 sought two weeks' time to file its reply to the additional affidavit filed by the Petitioner.

3. The Commission observed that it would like to hear the officer of the Petitioner well versed with the facts and the issues involved in the matter and accordingly directed that officer concerned should be present on the next date of hearing.

4. The Petitioner has filed IA No.13/IA/2022 stating that as per order dated 6.4.2020 in Petition No.7/SM/2020, the Petitioner is required to file the petition by 30.6.2020. However, the Petitioner could not file the petition in time due to the covid pandemic and the subsequent lockdown and requested to condone the delay in filing



the instant petition. The Commission condoned the delay in filing the petition and accordingly the IA No.13/IA/2022 is disposed of.

5. The Commission directed the Petitioner to submit the details of availability of the assets covered in the instant petition for the years 2014-15 to 2022-23 on affidavit by 28.4.2023. The Commission further directed the Respondents, including KPTCL to file their reply to the petition as well as additional affidavit filed by the Petitioner by 15.5.2023 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 29.5.2023. The Commission observed that due date of filing the reply and rejoinder should be strictly adhered to and no extension of time shall be granted.

6. The petition shall be listed for final hearing on 6.6.2023.

**By order of the Commission**

**Sd/-**  
(V. Sreenivas)  
Joint Chief (Law)

